

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SARGA HOTEL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SARGA HOTEL PRIVATE LIMITED (Previously known as Shristi Hotel Private Limited)
2.	Date of incorporation of Corporate Debtor	09/06/2004
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U55101WB2004PTC098787
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot X 1, 2 & 3, Block – EP, Sector – V Salt Lake, Kolkata – 700091 (West Bengal)
6.	Insolvency commencement date in respect of corporate debtor	12 th August, 2020 (Received by Insolvency Resolution Professional on 13 th August, 2020)
7.	Estimated date of closure of insolvency resolution process	08 th February, 2021 (180 days from the order dated 12 th August, 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Savita Agarwal Registration Number: IBBI/IPA-001/IP-00101/2017-18/10201
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 16A.Shakespeare Sarani, New B K Market 5th Floor Kolkata-700071 Registered Email id: savita_22@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : 16A.Shakespeare Sarani, New B K Market 5th Floor Kolkata-700071 Email: cirp.sarga@gmail.com
11.	Last date for submission of claims	26 th August 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at this stage.



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.
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Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of the SARGA HOTEL PRIVATE LIMITED on 12th August 2020.

The creditors of SARGA HOTEL PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 26th August, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Savita


Savita Agarwal

Insolvency Professional

In the matter of Sarga Hotel Private Limited

Reg. No: IBBI/IPA-001/IP-P00101/2017-18/10201

Date: 15.08.2020

Place: Kolkata